

This is an application
0/8/01 of
the A.T.
Act 1985-
st is in
prescribed
forma
& paper
book form
st is free
from defect.

Submitted
before the
Bench for
hearing
along with
O.A. on
12/4/01.

M.P.S.

Affat

11/4/01

Done

11/4/01

S. d/2

3/3.8.2001

Re

Quo

U.S. 15

25/4/01

M.P.S.

Notices issued
on 26.4.2001
M.P.S.
26/4/01

1.1 12.4.2001.

Shri A.N. Jha, the counsel for the applicant.

Heard learned counsel for the applicant and also perused the record. Issue notices to the respondents to show cause as to why ~~this~~ contempt proceedings be not initiated against them. Reply may be filed within 8 weeks. Requisites may be filed within one week. List it on 3.7.2001 for hearing on contempt.

Mr. Col

Sax

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

2/3.7.2001

For want of DB, list it for hearing
on 3.8.2001.

L. Hmingliana)/M(A)

3/3.8.2001

Shri A.K. Jha, counsel for the applicant,
Shri V. Jha for Shri G. Bose, Rly. counsel.

Shri V. Jha states that the show-cause
reply has been sent for verification. List it
for hearing on 7.9.2001.

(L. Hmingliana)/M(A)

4/7.9.2001

Shri A.N.Jha, counsel for the applicant.

Shri Gautam Bose, counsel for the respondents.

Show-cause is filed today. List it for hearing on 22.10.2001.

MES.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

Show-cause
filed. And
Rejoinder
filed.

N. Topno
19.10.01

5./ 22.10.2001. On the request made by the counsel for the applicant, list it on 7.11.2001 for hearing.

/OBS/

(L. JHA)/M(J)

(L.R.K. PRASAD)/M(A)

6/7.11.2001

Shri A.N.Jha, counsel for the applicant.

Shri Gautam Bose, counsel for the respondents.

This CCPA has been filed for initiating contempt proceeding against the alleged contemner for non compliance of the order of this Tribunal dated 25.7.2000 passed in O.A. 473/96 (Annexure-1). Show-cause reply has been filed.

2. We have considered the submissions made on behalf of the parties and perused the materials on record. We find that there has been no deliberate or intentional ~~delay~~ attempts on the part of the respondents concerned to disobey the order of this Tribunal even though there has been delay in compliance of the order. The fact remains that the order passed in O.A. 473/96 has been fully complied with. In this regard, the learned counsel for the respondents submitted the letter dated 5.11.2001 issued by the DRM, Eastern Railway, Malda, a copy of which has been given to Shri A.N.Jha, learned counsel for the applicant, and a copy of such order is also placed on record. During the course of hearing it transpired that

the order passed by this Tribunal in C.A.473/96 has already been complied with.

3. In view of the aforesaid position, this CCPA is dropped and the notices are discharged.

4. The learned counsel for the applicant states that he may be given liberty to file Q.A., if there is a difference of pay. It is open for him to do so, if he is aggrieved by the order of the ~~the~~ ^{the} ~~High Court~~ ^{High Court}

MES. (Lakshman Jha)/M(J)

(L.R.K. Prasad)/M(A)